

reducing the cost of electricity generation and increasing its production?

THE MINISTER OF ENERGY (SHRI K. C. PANT): A statement giving the required information is laid on the Table of the House.

Statement

The following steps are being taken to bring about a reduction in the cost of generation of electricity and to increase its production:—

- (1) Maximum generation from thermal generating units is being sought to be achieved by adopting measures of preventive maintenance, reduction in forced outages, reduction of boiler and turbine overhaul periods, and by flattening load curves as much as possible.
- (2) Optimum utilisation of generating capacity and reduction of stand by capacity is sought to be achieved.
- (3) Performance of power stations in the country is being continuously monitored and corrective action taken to ensure maximum efficiency. Attention of State Electricity Boards is being drawn to transmission losses and steps are being taken to reduce these losses by checking theft, metering supply on the main feeders and increasing use of capacitors.
- (4) Efforts are being made to improve the functional efficiency of the electricity supply industry as a whole by effective and better management techniques and greater professionalisation.
- (5) It is proposed to go in progressively for units of larger capacity in order to bring

about economies of scale and reduce the cost of infrastructure and auxiliaries.

- (6) To increase the production of power, selection of projects is being made keeping in view relative economics of projects in order to optimise the use of resources.
- (7) A power development programme keeping in view the requirements of the different regions over a span of time is being proposed.
- (8) Standardisation of the layouts for thermal units proposed to be set up.
- (9) Installation of Captive Power Plants keeping in view the total 'energy concept' in which process steam is utilised for manufacturing purposes after generation of power.

Bhakra engineers' link with Anand Marg and R.S.S.

***345. SHRI BHOLA PRASAD:**

**SHRI JAGJIT SINGH
ANAND:**

**SHRI SANAT KUMAR RAHA:
SHRI BIRCHANDRA DER
BARMAN:**

SHRI YOGENDRA SHARMA:

Will the Minister of ENERGY be pleased to state:

(a) whether Government are aware of the fact that Bhakra Management Board's top Engineers have links with the Anand Marg and the R.S.S.;

(b) whether enquiries by various Government agencies have established those Engineers link with the outlawed Anand Marg and R.S.S.;

(c) whether Anti-fascist Convention held by the INTUC, AITUC and other

progressive Employees Organisations at Nangal demanded suitable action in curbing down their activities;

(d) whether their links have been proved, but no action has been taken; and

(e) whether Government are aware that these Engineers are victimising the progressive workers and employees by transferring them to far off places?

THE MINISTER OF ENERGY (SHRI K. C. PANT): (a) to (e) There is no information about links of any officers of the Bhakra Management Board with the R.S.S. Allegations of pro-Anand Marg attitude of some officers of the Bhakra Management Board have, however, been received. Inquiries are being made.

Cases registered and filed by CBI against United Commercial Bank and M/s. Hindustan Motors

***346. SHRI BIR CHANDRA DEB BURMAN:**

SHRI KALYAN ROY:

Will the PRIME MINISTER be pleased to refer to answer to Starred Question No. 259 given in the Rajya Sabha on the 22nd November, 1973 and state:

(a) the number of cases registered and filed by CBI, so far, against the United Commercial Bank and M/s. Hindustan Motors;

(b) what are the specific grounds for filing cases against them and the names of persons of these concerns against whom the cases have been registered;

(c) when the cases were filed and what progress has been made so far, in this regard;

(d) whether any of these persons against whom CBI have registered cases, have been arrested so far; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS (SHRI OM MEHTA): (a) to (c) A statement is laid on the Table of the House.

(d) and (e) It is not the general practice of the CBI to arrest a person unless there is an apprehension that he is likely to abscond or his arrest is otherwise considered necessary in the interest of the case. In connection with Case No. RC 6/71 SIU, one person, Shri W. D. Jones, a British National, who was Director of Supplies in M/s. Hindustan Motors Limited, was arrested.

Statement

One case, R.C. No. 6/71-SIU, was registered by the CBI on 8-11-71 against the Management and Officers of M/s Hindustan Motors Limited, of Calcutta and the United Commercial Bank Limited, of Calcutta under various provisions of the Indian Penal Code read with the Foreign Exchange Regulation Act, in connection with the contract, made on 4-6-66, for forward sale of foreign exchange by the said Bank to the Hindustan Motors at the predevaluation rates of exchange, which was the case mentioned in the reply to Starred Question No. 259 referred to in this Question.

CBI's investigation into this case has not progressed because the documents required by it for purposes of investigation are presently held up in connection with the adjudication proceedings initiated by the Directorate of Enforcement for contraventions of the FERA involved in this case.

2. Another case, R. C. No. 12/65 CIA(I), was registered by the CBI in 1965 against the management and officers of M/s Hindustan Motors Limited in connection with the contraventions of Import and Export Control Act. On completion of the investigation, a complaint was filed in court on 3-6-67 against M/s Hindustan